

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.13
IA Nos.604/2023 and 605/2023
In
CP(IB) No.158/Chd/Pb/2019
(admitted)
Under Section 9, 12 A IBC 2016, Rule 9 NCLT**

In the matter of:-

M/s Aggarwal Metal Works Pvt. Ltd.	...Petitioner-Operational creditor
Vs.	
GS Radiators Ltd.	...Respondent-corporate debtor

Present:

Mr. Dharam Pal Garg, Advocate for the IRP/Applicant in IA No.604/2023 and IA No.605/2023

Ms. Niharika Sohal, Advocate for the Suspended Board of Director.

IA No.604/2023

This IA has been filed for placing on record Form-2. The same is taken on record and IA No.604/2023 is disposed of accordingly.

IA No.605/2023

The present application is filed under Section 12(A) read with Regulation 30-A under the Regulations with the CIRP for withdrawal of the CIRP process. No CoC has been constituted so far. The copy of Form-FA dated 27.02.2023 with copy of settlement and Board Resolution has been placed on record as Annexure A-4 with the application. Keeping in view the settlement agreement dated 21.02.2023 and statement made by learned counsel for the applicant, the present IA

IA Nos.604/2023 and 605/2023

In

CP(IB) No.158/Chd/Pb/2019

(admitted)

No.605/2023 is allowed and disposed of and in view of this, CP(IB) No.158/Chd/Pb/2019 is ordered to be dismissed as withdrawn. As a consequence moratorium declared under Section 14 of the code comes to an end and the corporate debtor is discharged from the claims in lieu of the said petition and is free from the rigours of the Code and Regulations made thereunder. Henceforth, the IRP is discharged and the board of Directors is restored to its original position.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 07, 2023
DS

IA Nos.604/2023 and 605/2023
In
CP(IB) No.158/Chd/Pb/2019
(admitted)